

X

O.A. 16/98

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

12.4.04

I feared the learned counsel for the applicant. Vide order dated 21.5.98 the prayer for amendment was allowed and the applicant was to carry out the necessary amendment. In spite of more than five years amendment has not been carried. In view of this, the order dated 21.5.98 allowing the prayer for amendment is hereby recalled.

Vide order dated

18.5.99, the Tribunal was informed about the passing away of the applicant and for the reason that no legal heir was substituted in place of the original applicant to prosecute the matter, an abatement order was also passed. However, the fact as it reveals so far no legal heir has also been substituted in place of the original applicant. In the said premises, the original applicant, who filed the O.A. having passed away, the O.A. has rendered null and void and the same is disposed of accordingly.

Whatis
Vice-Chairman

J.C.
(Handwritten)

Free copies of final order dt. 12.4.04 issued to counsel for both sides.

Shrivay
SAC (T)

DS
22/4/04